

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 149/94 in : Date of order 28.4.95
OA 252/93

Madan Singh : Petitioner

V/s

M.L. Uppal & Another : Respondents

For the petitioner : D.K. Swami

For the respondents : V.S. Gurjar

CORAM

Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.

This is a Contempt Petition stating therein that the respondents have wilfully disobeyed the orders dated 17.1.94 passed in OA no. 252/93.

2. We have heard the learned counsel for the petitioner and the learned counsel for the respondents.

3. The payments referred to in para no. 1 of the reply have been made to the petitioner. The respondents have undertaken to make payment of the other dues today through cheques by handing the cheques no. F 466376 dated 24.2.95 of Rs. 1752/- (Rupees One thousand seven hundred fifty two only) and Cheque no. F 522718 dated 17.2.95 of Rs. 56813/- (Rupees Fifty six thousand eight hundred thirteen only) to the petitioner's counsel, Mr. D.K. Swami, today. In the circumstances, this Contempt Petition ~~has~~ becomes infructuous and it is hereby dismissed. Notices stand discharged.

(O.P. SHARMA)
MEMBER(A)

G. Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN